

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

Service Tax Appeal No. 76286 of 2018

(Arising out of Order-in-Appeal No.81/S.Tax-II/KOL/2017 Dated 21.12.2017 passed by Commissioner of CGST & CX (Appeal-I), Kolkata.)

M/s Bengal Technocrats Pvt. Ltd.

(2nd Floor, 12A, Southern Avenue,
Kolkata-700026)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Kolkata South

(180, Shantipally, Rajdanga Main Road
Kolkata, West Bengal-700107)

Respondent

APPEARANCE:

None for the Appellant

Shri Joydeep Chattopahyay, Authorized Representative for the
Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.75291/2022

DATE OF E-HEARING : 7 June 2022

DATE OF DEISION: 7 June 2022

ORDER

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** .

Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Pooja